

ACT NO. X OF 1921.

[PASSED BY THE INDIAN LEGISLATURE.]

*(Received the assent of the Governor General on the 29th
September, 1921.)*An Act further to amend the Indian Marine
Act, 1887.

WHEREAS it is expedient further to amend the Indian Marine Act, 1887; It is hereby enacted XIV of 1887 as follows :—

Short title.

1. This Act may be called the Indian Marine (Amendment) Act, 1921.

Amendment
of section 52
(1), Act XIV
of 1887.

2. In the proviso to sub-section (1) of section 52 of the Indian Marine Act, 1887 (hereinafter referred to as the said Act), for the words "by, or with the previous sanction of, the Governor General in Council," the words "by the Governor General in Council or by the Director of Marine" shall be substituted.

Amendment
of section 66
(2), Act XIV
of 1887.

3. In sub-section (2) of section 66 of the said Act, the words "with the previous sanction of the Governor General in Council" shall be omitted.